

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DLEHI

(IB)- 925(ND)/2019

IN THE MATTER OF:

Mr. Avnish Anand

....Applicant

Vs

M/S JC World Hospitality Private Limited

....Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 13.12.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (Judicial)

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (Technical)

PRESENTS:

For the Applicant(s) : Mr. CA Sinha, Adv. Ms. Sonali Khanna, Adv. Mr. Anshuman Chaturvedi, Adv.

For the Respondent : Mr. Kamal Ahuja, Adv.

ORDER

Against this corporate debtor M/S JC World Hospitality Private Limited C.P. No. (IB)-256(ND)/2019 has already been admitted on 13.12.2019 and the CIR Process is in progress. Since two CIRP order cannot be passed against the same corporate debtor, the applicant

in the present application is permitted to filed its claim before the IRP which shall be considered in accordance with law. It is made clear that if for some reason the order dated 13.12.2019 is set aside by the National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the applicant to file appropriate application for revival of the application in the present case.

C.P. (IB)-925(ND)/2019 stands disposed of in terms of above order.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (T)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (J)